

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THURSDAY ,THE SIXTH DAY OF JUNE
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI**

WRIT APPEAL NO: 450 OF 2024

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against the Order dated. 07/03/2024 in I.A.No 3 of 2023 in W. P. No. 33271 of 2023. on the file of the High Court.

Between:

Y. Jaihind Reddy, S/o Late Sri Raji Reddy, Aged about 72 years, Occ. Business, R/o Plot No. 52, Flat No. 102, Monarch Apartments, Road No 2, Jubilee Hills, Hyderabad.

...APPELLANT/THIRD PARTY

AND

1. Madugundi Dinesh, S/o M Krishna, Aged about 42 years, Occ Software Engineer, Rep by his father Cum G P A Holder, Madugundi Krishna S/o M Thippanna, Aged about 68 years, Occ. Retired Employee, R/o D. No. 8-6-925, Plot No 37, Hastinapuram East, Vanashalipuram Ranga Reddy District-500070

....RESPONDENT/WRIT PETITIONER

2. The State of Telangana, rep. by its Principal Secretary. Power and Energy Department, Secretariat, Hyderabad.
3. Southern Power Distribution Company Limited of Telangana State, rep. by its Chairman and Managing Director, Office at Mint Compound, Hyderabad.
4. Southern Power Distribution Company Limited of Telangana State, Rep. by its Superintending Engineer, O/o ADE/Operation/ Rajendranagar, 33/11KV Rajendranaga Sub-Station Premises, Near Pillar No. 232, Main Road, Upperpally, Hyderabad.
5. Southern Power Distribution Company Limited of Telangana State, Rep. by its Assistant Engineer- Operations-Narsingi, Narsingi, Gandipet Mandal, Ranga Reddy District

...RESPONDENTS/RESPONDENTS

IA NO: 4 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim suspension of the order dated 07-03-2024 passed by the learned

single judge in I.A.No. 3 of 2023 in W.P. No. 33271 of 2023 with respect to payment of costs pending Writ Appeal in the interest of justice

Counsel for the Appellant: SRI. ASHOK REDDY KANATHALA

**Counsel for the Respondent No.1: M/s. CH. VENGAMAMBA REP
M/s. CHINTALAPUDI LAKSHMI KUMARI**

Counsel for the Respondent No.2:GP FOR ENERGY

**Counsel for the Respondent Nos. 3to5: M/s. NIKITA GOENKA REP
SRI R.VINOD REDDY,
SC FOR TSSPDCL**

The Court made the following: JUDGMENT